

बंगाल में चुनाव बाद हिंसा मामले में एनएचआरसी ने डीजीपी को किया तलब

राज्य ब्यूरो, कोलकाता : बंगाल में पिछले विधानसभा चुनाव के बाद हुई हिंसा के मामले में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बंगाल के पुलिस महानिदेशक (डीजीपी) को तलब किया है। एनएचआरसी ने उन्हें 27 फरवरी को दिल्ली स्थित कार्यालय में हाजिर होने को कहा है। 2021 के बंगाल विधानसभा चुनाव के बाद फुरफुरा शरीफ के पीरजादा अब्बास सिद्दीकी की पार्टी इंडियन सेक्युलर फ्रंट (आइएसएफ) के कार्यकर्ताओं पर हमले के आरोप लगे थे। आइएसएफ कार्यकर्ताओं की पिटाई करने का आरोप है। उसी मामले में डीजीपी को तलब किया गया है।

आइएसएफ ने आरोप लगाया था कि राज्य पुलिस ने इस घटना में कोई कार्रवाई नहीं की। आइएसएफ के सिर्फ एक प्रत्याशी नौशाद सिद्दीकी ने भांगड़ विधानसभा क्षेत्र से जीत दर्ज की थी। आरोप है कि इसके बाद तृणमूल समर्थकों ने आइएसएफ कार्यकर्ताओं को परेशान करना शुरू कर दिया था। चुनाव बाद हिंसा की जांच कलकत्ता हाई कोर्ट के पांच जजों की पीठ के निर्देश पर सीबीआई कर रही है।

NHRC notice to state over plight of women cutting sugarcane

Has called for a detailed report from the Chief Secretary within four weeks

SANJAY JOG / MUMBAI

The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report about the plight of women labourers engaged in sugarcane cutting for several factories in Shrigonda Tehsil of Ahmednagar district. As per the report, 10% of them are pregnant but unaware of their lawful rights and the benefits ensured under various government schemes. They are not granted any maternity leaves and child care facilities and no healthy diet is provided to them by the departments concerned.

The NHRC has observed that the contents of the news report, if true, raise serious issues of human rights violations. It is the prime duty of the State Government to safeguard the lawful rights of vulnerable sections of society, including poor labourers and women workers who are giving birth during work with

ingly, the Commission has issued a notice to the Chief Secretary of Government of Maharashtra calling for a detailed report within four weeks.

According to the media report, carried on January 11 this year, the Taluka Medical Officer of the Shrigonda has

10% women are pregnant and don't know their rights

stated that they have a record of about 35 women labourers who delivered in the current crop season. He has given data pertaining to seven primary health centres under his tehsil and has also stated that it is necessary for the management of the factories and horticulturists to create awareness among labourers about right to a healthy diet, a few days of leave and necessary health and medical facilities during pregnancy and of

West Bengal News: चुनाव बाद हिंसा मामले में एनएचआरसी ने राज्य के डीजीपी को किया तलब

<https://www.prabhatkhabar.com/state/west-bengal/nhrc-summons-west-bengal-dgp-in-post-poll-violence-case-mtj>

पश्चिम बंगाल में विधानसभा चुनाव बाद हिंसा (Post Poll Violence in Bengal) के मामले में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने पश्चिम बंगाल के पुलिस महानिदेशक को तलब किया गया है। प्राप्त जानकारी के अनुसार, राष्ट्रीय मानवाधिकार आयोग (National Human Rights Commission) ने उन्हें 27 फरवरी को दिल्ली में पेश होने को कहा है। 2021 के विधानसभा चुनाव (West Bengal Assembly Election 2021) के बाद आईएसएफ कर्मियों पर हमले के आरोप लगे थे।

आईएसएफ ने मानवाधिकार आयोग में की थी शिकायत आरोप था कि आईएसएफ कर्मियों की पिटाई की गयी थी। उस आरोप के मद्देनजर ही राष्ट्रीय मानवाधिकार आयोग ने राज्य के पुलिस महानिदेशक को तलब किया है। इंडियन सेक्युलर फ्रंट (आईएसएफ) ने आरोप लगाया था कि राज्य पुलिस ने इस घटना में कोई कार्रवाई नहीं की थी। उन्होंने मानवाधिकार आयोग का दरवाजा खटखटाया था। सूत्रों ने कहा है कि उसी शिकायत के आलोक में राज्य के पुलिस महानिदेशक को दिल्ली तलब किया गया है।

आईएसएफ ने लगाया अपने कार्यकर्ताओं को प्रताड़ित करने का आरोप सूत्रों के मुताबिक, आईएसएफ ने शिकायत की है कि चुनाव परिणाम की घोषणा के बाद से उसके कार्यकर्ताओं को प्रताड़ित किया जा रहा है। आईएसएफ उम्मीदवार नौशाद सिद्दीकी के भांगड़ विधानसभा क्षेत्र से जीतने के बाद तृणमूल कार्यकर्ताओं ने आईएसएफ कार्यकर्ताओं को परेशान करना शुरू कर दिया था। मानवाधिकार आयोग में आरोप लगाया गया है कि उनका सिर फोड़ दिया गया था।

विधानसभा चुनाव के नतीजे दो मई को घोषित हुए थे। तृणमूल प्रचंड बहुमत से जीती थी और ममता बनर्जी राज्य में लगातार तीसरी बार सत्ता में आयीं। इस बीच आरोप लगाया गया कि नतीजों की घोषणा के दिन से ही विपक्ष का उत्पीड़न शुरू हो गया था। ऐसे भी आरोप लगे कि देगंगा में एक खेत में बम विस्फोट में एक आईएसएफ कर्मी मारा गया था। भांगड़ में अलग-अलग जगहों पर आईएसएफ कार्यकर्ताओं पर हमले के आरोप भी लगे थे। झूठे केस में कई आईएसएफ के कार्यकर्ताओं की पिटाई के भी आरोप लगे हैं।

NHRC issues notice to the Maharashtra Govt over reported plight of women labourers

<https://theprint.in/india/nhrc-issues-notice-to-the-maharashtra-govt-over-reported-plight-of-women-labourers/1320415/>

The National Human Rights Commission (NHRC) India has taken suo moto cognizance of a media report about the plight of women labourers engaged in cutting the sugarcane for several sugar factories at Srigonda Tehsil of Ahmed Nagar district in Maharashtra.

The Commission has issued a notice to the Chief Secretary Government of Maharashtra on the same calling for a detailed report within four weeks.

“Ten per cent of them are pregnant but unaware of their lawful rights and the benefits ensured under various government schemes. They are not granted any maternity leaves and child care facilities and no healthy diet is provided to them by the departments concerned,” NHRC stated in the press statement.

The Commission has observed that the contents of the news report, if true, raise serious issues of human rights violations of the helpless poor women labourers.

It is the prime duty of the State to safeguard the lawful rights of the vulnerable sections of society including poor labourers and women workers who are giving birth during work without any special care, though guaranteed under the law, the release stated.

Accordingly, NHRC has issued a notice to the Chief Secretary Government of Maharashtra calling for a detailed report within four weeks, the statement said.

The matter pertains to the media report, carried out on January 11. In the media report, the Taluka Medical Officer of the Srigonda has claimed that they have a record of about 35 women labourers, who delivered babies in the current crop season.

He has given data pertaining to seven Primary Health Centers (PHCs) falling under Srigonda Tehsil and has also stated that it is necessary for the management of the factories and horticulturists to create awareness among these women labourers about their entitlement to a healthy diet, few days leave and necessary health and medical facilities during the period of pregnancy and after the delivery, stated NHRC. (ANI)

महिला गन्ना मजदूरों की दुर्दशा पर महाराष्ट्र को NHRC का नोटिस

<https://jantaserishta.com/business/nhrc-notice-to-maharashtra-over-plight-of-women-sugarcane-labourers-1941909>

मुंबई: राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने अहमदनगर जिले की श्रीगोंडा तहसील में कई कारखानों के लिए गन्ना काटने में लगी महिला मजदूरों की दुर्दशा के बारे में एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया है। रिपोर्ट के अनुसार, उनमें से 10% गर्भवती हैं लेकिन अपने वैध अधिकारों और विभिन्न सरकारी योजनाओं के तहत सुनिश्चित लाभों से अनजान हैं। उन्हें कोई मातृत्व अवकाश और बाल देखभाल सुविधाएं नहीं दी जाती हैं और संबंधित विभागों द्वारा उन्हें कोई स्वस्थ आहार प्रदान नहीं किया जाता है।

एनजीआरसी ने देखा है कि समाचार रिपोर्ट की सामग्री, यदि सही है, तो मानवाधिकारों के उल्लंघन के गंभीर मुद्दे उठाती है। राज्य सरकार का यह प्रमुख कर्तव्य है कि वह बिना किसी विशेष देखभाल के काम के दौरान जन्म देने वाले गरीब मजदूरों और महिला श्रमिकों सहित समाज के कमजोर वर्गों के कानूनी अधिकारों की रक्षा करे। तदनुसार, आयोग ने महाराष्ट्र सरकार के मुख्य सचिव को नोटिस जारी कर चार सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है। इस साल 11 जनवरी को जारी मीडिया रिपोर्ट के अनुसार, श्रीगोंडा के तालुका चिकित्सा अधिकारी ने कहा है कि उनके पास लगभग 35 महिला मजदूरों का रिकॉर्ड है, जिन्होंने मौजूदा फसल के मौसम में प्रसव कराया है। उन्होंने अपनी तहसील के अंतर्गत आने वाले सात प्राथमिक स्वास्थ्य केन्द्रों का डाटा दिया है और यह भी कहा है कि कारखानों और बागवानों के प्रबंधन के लिए यह आवश्यक है कि मजदूरों को स्वस्थ आहार के अधिकार, कुछ दिनों की छुट्टी और आवश्यक स्वास्थ्य और स्वास्थ्य के बारे में जागरूक किया जाए। गर्भावस्था के दौरान और प्रसव के बाद चिकित्सा सुविधाएं।

NHRC seeks report on pregnant woman's arrest, death in Odisha's Rayagada

<http://www.uniindia.com/nhrc-seeks-report-on-pregnant-woman-s-arrest-death-in-odisha-s-rayagada/east/news/2899353.html>

The National Human Rights Commission (NHRC) has taken cognizance of a petition and sought an Action Taken Report (ATR) from the Rayagada district collector on the arrest and death of a pregnant woman who was staging a sit-in demonstration in front of a company demanding employment. ATR was also sought on the arrest of other pregnant women and villagers, who were also agitating on the same demand. The NHRC in its January 16 order stated it received a complaint from human rights activist Radhakanta Tripathy about the death of one woman Mala Nayak of Andirakanch Village, in Odisha's Rayagada district on January 11. It was alleged that the deceased along with 12 other women were arrested on December 26 for staging a dharna in front of Utkal Alumina demanding employment in the company. The deceased and four other women were pregnant at the time of their arrest. Though their bail plea was accepted by the court on January 6, she, along with others couldn't be released as another case was registered by police against them. The victim was in her advanced stage of pregnancy but norms related to arrest and judicial custody of pregnant women were not adhered to by the authorities, the complaint said. The complainant also highlighted several other issues concerning the lack of basic amenities in the area/district leading to serious violations of the human rights of inhabitants of the area concerned. Seeking ATR from the Rayagada district Collector, the NHRC forwarded the petition to the Odisha Chief Secretary for information. Tripathy pointed out that the then Prime Minister, Rajiv Gandhi was a catalyst for launching the Orissa Tribal Development Project for Kashipur in 1987. After more than a decade and hundreds of crores having been spent, there is no perceptible improvement in the people's plight. The pauperisation is visible when one hits the dirt tracks to go around the faceless villages of the region, the complaint alleged. In the present case, the arrest of poor, tribal pregnant women and keeping them behind bars without medical treatment and adequate legal aid pose serious questions of human rights, it was alleged. There is severe environment pollution and lack of livelihood support in the affected area, the petitioner contended. Tripathy requested the NHRC to investigate the case in detail by deputing a team of officials or through the Special Rapporteur, direct the DGP, Chief Secretary, Ministry of Health and Family Welfare and also Ministry of Rural Development, Govt of India and the District Collector and Superintendent of Police, Rayagada to act over the issue immediately. The inquiry report must be submitted with legal action against the errant officials. The family members of the victim Pregnant women must be highly compensated, the petitioner said. The NHRC has also been requested to ensure livelihood support to the villagers, health care on a war footing, and basic amenities to the poor villagers along with benefits under social welfare.

Kolkata News चुनाव बाद हिंसा मामले में एनएचआरसी ने डीजीपी को किया तलब..

<https://www.jagran.com/west-bengal/kolkata-kolkata-news-nhrc-summons-dgp-in-post-poll-violence-case-23299603.html>

कोलकाता, राज्य ब्यूरो : बंगाल में 2021 विधानसभा चुनाव बाद हुई हिंसा के मामले में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बंगाल के पुलिस महानिदेशक (डीजीपी) को तलब किया है। प्राप्त जानकारी के अनुसार एनएचआरसी ने उन्हें 27 फरवरी को दिल्ली स्थित कार्यालय में पेश होने को कहा है।

2021 के विधानसभा चुनाव के बाद फुरफुरा शरीफ के पीरजादा अब्बास सिद्दीकी की पार्टी इंडियन सेक्युलर फ्रंट(आईएसएफ) के कार्यकर्ताओं पर हमले के आरोप लगे थे। आईएसएफ कार्यकर्ताओं की पिटाई करने का आरोप है। उसी मामले में डीजीपी को तलब किया गया है।

टीएमसी समर्थकों ने आईएसएफ कार्यकर्ताओं को परेशान किया

आईएसएम ने आरोप लगाया था कि राज्य पुलिस ने इस घटना में कोई कार्रवाई नहीं की थी। उन्होंने एनएचआरसी का दरवाजा खटखटाया था। उसी शिकायत के मद्देनजर डीजीपी को दिल्ली तलब किया गया है। आईएसएफ के एकमात्र प्रत्याशी नौशाद सिद्दीकी ने भांगड़ विधानसभा क्षेत्र से जीत दर्ज की थी। आरोप है कि इसके बाद तृणमूल समर्थकों ने आईएसएफ कार्यकर्ताओं को परेशान करना शुरू कर दिया था। इसके बाद हमले किए गए थे।

चुनाव बाद हिंसा मामले में 50 से अधिक प्राथमिकी दर्ज

विधानसभा चुनाव के नतीजे दो मई को घोषित हुए थे। तृणमूल तीसरी बार सत्ता में लौटी थी। इसके बाद राज्यभर में विपक्षी दलों पर हमले होने लगे थे। चुनाव बाद हिंसा की जांच हाई कोर्ट के पांच जजों की पीठ के निर्देश पर सीबीआई कर रही है। चुनाव बाद हिंसा मामले में 50 से अधिक प्राथमिकी सीबीआई दर्ज कर जांच कर रही है। वहीं दो दर्जन से अधिक लोगों की गिरफ्तारी भी हुई है। इस बीच अब आईएसएफ कार्यकर्ता पर हुए हमले के मामले में डीजीपी को तलब किया गया है।

NHRC notice to Maha govt over plight of women engaged in sugarcane cutting

https://www.business-standard.com/article/current-affairs/nhrc-notice-to-maha-govt-over-plight-of-women-engaged-in-sugarcane-cutting-123011701176_1.html

The NHRC has issued a notice to the Maharashtra government over reported plight of women labourers engaged in sugarcane cutting for many factories in Ahmed Nagar district, officials said on Tuesday.

Ten per cent of them are pregnant but unaware of their lawful rights, and the benefits ensured under various government schemes, the National Human Rights Commission said in a statement.

The NHRC has taken suo motu cognisance of a media report about the plight of women labourers engaged in cutting the sugarcane for several sugar factories at Srigonda Tehsil, it said.

They are not granted any maternity leaves and child care facilities and no healthy diet is provided to them by the departments concerned, it said, quoting the report.

The Commission has observed that the contents of the news report, if true, raise serious issues of human rights violations of the helpless poor women labourers, the statement said.

It is the prime duty of the state to safeguard the lawful rights of the vulnerable sections of the society, including poor labourers and women workers who are giving birth during work without any special care, though guaranteed under the law, it said.

Accordingly, it has issued a notice to the chief secretary of Maharashtra, seeking a detailed report within four weeks, the rights panel said.

According to the media report, carried on January 11, the Taluka Medical Officer of the Srigonda has stated that they have a record of about 35 women labourers, who delivered babies in the current crop season, it said.

He has given data pertaining to seven primary health centres (PHCs) falling under Srigonda Tehsil and has also stated that it is necessary for the management of the factories and horticulturists to create awareness among these women labourers about their entitlement to a healthy diet, few days' leave and necessary health and medical facilities during the period of pregnancy and after the delivery, the statement said.

NHRC notice to Maharashtra over plight of women sugarcane labourers

<https://www.freepressjournal.in/mumbai/nhrc-notice-to-maharashtra-over-plight-of-women-sugarcane-labourers>

The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report about the plight of women labourers engaged in sugarcane cutting for several factories in Shrigonda Tehsil of Ahmednagar district. As per the report, 10% of them are pregnant but unaware of their lawful rights and the benefits ensured under various government schemes. They are not granted any maternity leaves and child care facilities and no healthy diet is provided to them by the departments concerned.

The NGRC has observed that the contents of the news report, if true, raise serious issues of human rights violations. It is the prime duty of the State Government to safeguard the lawful rights of vulnerable sections of society, including poor labourers and women workers who are giving birth during work without any special care. Accordingly, the Commission has issued a notice to the Chief Secretary of Government of Maharashtra calling for a detailed report within four weeks.

According to the media report, carried on January 11 this year, the Taluka Medical Officer of the Shrigonda has stated that they have a record of about 35 women labourers who delivered in the current crop season. He has given data pertaining to seven primary health centres under his tehsil and has also stated that it is necessary for the management of the factories and horticulturists to create awareness among labourers about right to a healthy diet, a few days of leave and necessary health and medical facilities during pregnancy and after delivery.

NHRC notice to Maha Govt over plight of pregnant farm ...

<https://www.dailypioneer.com/2023/india/nhrc-notice-to-maha-govt-over-plight-of-pregnant--farm-labourers.html>

Having taken suo motu cognizance of a media report about the plight of pregnant women labourers engaged in sugarcane cutting in several sugar factories in Shrigonda taluka of Ahmednagar district in western Maharashtra, the National Human Rights Commission (NHRC) has issued a notice to the Maharashtra Government, seeking for a detailed report on the issue within four weeks.

“Ten per cent of the women workers cutting sugarcane are pregnant but are unaware of their lawful rights and the benefits ensured under various Government schemes. They are not granted any maternity leaves and child care facilities and no healthy diet is provided to them by the departments concerned,” the NHRC said in a statement on Tuesday.

“The Commission has observed that the contents of the news report, if true, raise serious issues of human rights violations,” the NHRC said.